

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

I.A. NO. 474 OF 2025

IN

APPEAL NO. 48 OF 2025

IN THE MATTER OF:

RAJESH SHARMA

...APPELLANT

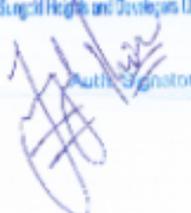
VERSUS

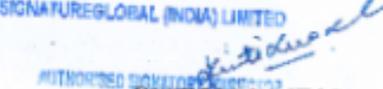
STATE OF HARYANA & Ors.

...RESPONDENTS

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 For Signoff Rights and Developments LLP
 Author Signatory


 SIGNATUREGLOBAL (INDIA) LIMITED
 AUTHORIZED SIGNATORY
 RESPONDENT NO. 6 & 7

PLACE: New Delhi
DATE: 22.11.2025

THROUGH



PALLAV MONGIA
ADVOCATE-ON-RECORD
C-70(SF), NIZAMUDDIN EAST
NEW DELHI - 110013

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

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RAJESH SHARMA

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VERSUS

STATE OF HARYANA & Ors.

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 6 & 7 TO THE
APPLICATION FOR CONDONATION OF DELAY**

1. The present Reply is being filed by Respondent No. 6 & 7 in response to the Application for condonation of delay in filing the Appeal under Section 16 of the National Green Tribunal Act, 2010 ["NGT Act"], challenging the Environment Clearance dated 19.02.2025 ["EC"] granted by the State Environment Impact Assessment Authority ["SEIAA"] to the Respondent No. 6 & 7 for the development of Industrial Plotted Colony Project located at village Shidrawali, Tehsil-Manesar, District-Gurugram, Haryana.
2. At the outset, each and every averment of the Appellant/Applicant is denied except wherein it is explicitly admitted and nothing shall be deemed to be admitted merely because of non-traverse.

3. It is submitted that in an application for condonation of delay before the Hon'ble Tribunal, the onus is on the Applicant to account for day-to-day events that led to the delay in filing the Appeal, indicating how there was a sufficient cause preventing the Appellant from filing the Appeal. However, the present Application is vague, unsubstantiated and makes generalised statements and is in no manner indicative of a sufficient cause. The Application is liable to be dismissed on this ground alone.
4. With respect to paragraph 1, the contents of the same being formal in nature are not being replied to.
5. With respect to paragraph 2, the same being a matter of record is not being replied to.
6. With reference to paragraph 3, it is denied that the Appellant/ Applicant has been highlighting the alleged violations to the concerned authorities ever since the commencement of the project. It is submitted that there has been no statutory violation as alleged by the Appellant, it has at all times ensured due compliances in respect of the aforementioned project.
7. With respect to paragraph 4, it is denied that the environmental norms were flouted by Respondent No. 6 & 7 or undertook any construction even before grant of CTE and EC. It is further submitted that complaints of Appellant

before various authorities are frivolous and devoid of merit. These complaints have been filed with a deliberate intent to obstruct a significant public developmental project and to harass the Respondent No. 6 & 7, thereby causing unwarranted delay and prejudice.

8. With respect to paragraph 5, the contents of the same are being denied for want of knowledge. It is further submitted, that even assuming without admitting that the Appellant's alleged illness prevented him from taking appropriate steps in filing the present appeal, the medical prescriptions relied upon are routine in nature and does not sufficiently justify the extended delay or proves that the Appellant was incapacitated to such an extent that he was prevented from taking any steps whatsoever for pursuing his legal remedy. It is pertinent to submit that the Appellant has deliberately concealed in the present application under reply that he had filed a suit for declaration and mandatory injunction on 28th January 2025 before the Ld. Civil Judge, Gurugram bearing No. CS/380/2025 seeking similar directions as sought under the present appeal. A copy of the Civil Suit is annexed and marked as **Annexure R-1**.
9. The Appellant is making a false case on account of alleged ill health to have the delay condoned, whereas the appellant was well and was seeking redressal for the same issues before a different forum. That the defendant No. 6 had filed an application for dismissal of the Suit, which was never replied to by the Appellant, who kept taking adjournments before the

said Civil Judge, seeking time to file the reply. However, on 22nd September 2025, the Appellant withdrew his suit with the liberty to approach an appropriate forum. The complainant has deliberately delayed the filing of the present appeal with no just cause, and the delay ought not to be condoned. Copy of orders passed in CS/380/2025 are annexed hereto and marked as **Annexure R-2 (Colly)**.

10. With respect to paragraph 6, the same is denied in entirety and the Appellant is put to strict proof thereto. It is categorically denied that the Appellant took diligent steps to prepare the instant appeal. On the contrary, the Appellant's negligence is evident from the fact that even after the alleged illness of nearly two months, he took almost 30 days more merely to consult the counsel and prepare the compilation for filing the appeal on 16/05/2025. There is nothing on record to substantiate the said averment of the Appellant and hence, denied.
11. With respect to paragraph 7, it is denied that there was absence of communication of grant of EC to the affected persons by way of publication in newspaper, despite the project being of significant environmental consequence. The said contention of the Appellant is wholly misconceived in light of the fact that a newspaper publication had duly advertised the grant of EC to Respondent No. 6. The said publication is accessible on 'Public Notice' section of the website of Respondent No. 6. Had the Appellant been vigilant enough, he could not have taken such a plea. This in fact

demonstrates gross negligence and omission on the part of Appellant in remaining unaware of such information already in public domain and thereafter relying upon such ignorance to justify an erroneous 'sufficient cause' that prevented him from filing the present appeal. An extract of the newspaper clipping dated 24.02.2025 is attached hereto and marked as **Annexure R-3**.

12. With respect to paragraph 8, the same is denied in entirety and it is submitted that the said application is devoid of merit and warrants no consideration by this Hon'ble Tribunal.

PARAWISE REPLY OF GROUNDS

13. With respect to paragraph 1, it is submitted that the period of 30 days to file an appeal has already elapsed and further extension of 60 days, as under the proviso to Section 16 of the National Green Tribunal Act, 2010 is subject to the satisfaction of the tribunal based on demonstration of sufficient cause, however, the Applicant, in the present case, has failed to justify the sufficient cause.
14. With regard to paragraph 2, it is submitted that the decision of the Hon'ble Tribunal in *M/s Focus Energy Ltd. v. SEIAA, Haryana & Ors* being distinguishable on facts, is inapplicable to the present case.
15. With respect to paragraph 3, it is submitted that the Applicant's reliance on *Kisan Sahkari Chini Mills Ltd. v.*

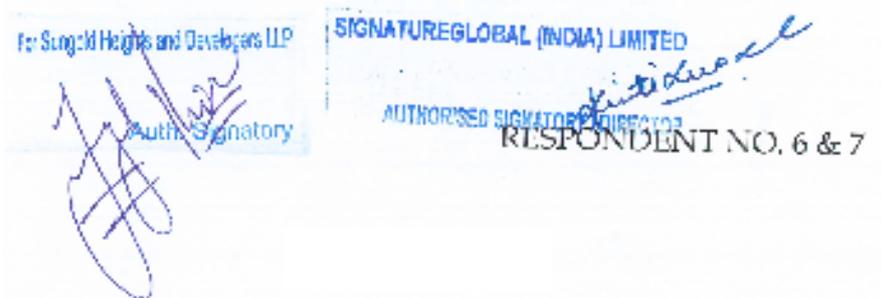
U.P. Pollution Control Board and Hafed Sugar Mill v. HSPCB & Anr. to suggest liberal interpretation of sufficient cause is clearly misplaced. It is submitted that though the expression 'sufficient cause' may warrant liberal interpretation in environmental matters, but such benefit cannot be extended to the litigant whose conduct on the face of it appears to be evasive and negligent.

16. With respect to paragraph 4, it is categorically denied that the EC in question pertains to a project that has a history of commencing construction illegally without prior EC and in violation of environmental norms. It is submitted that the EC was granted following strict adherence to the prescribed procedures, with due regard to the applicable law and relevant precedents set by this Hon'ble Tribunal.
17. The Application is replete with vague, unsubstantiated, and unequivocally falsified statements, devoid of any supportive material on record. The delay is solely attributable to the Appellant's own carelessness and procrastination. In light of the foregoing, no sufficient cause has been demonstrated, and it is imperative that this Hon'ble Tribunal dismiss the Application and impose costs accordingly.
18. It is denied that any grave injustice will be incurred by the Appellant if the delay is not condoned. On the contrary, Respondent No. 6 & 7 have been subjected to continuous harassment by the Appellant, who has persistently filed frivolous complaints with the intent to obstruct vital

developmental work. Should this Hon'ble Tribunal condone the delay based on the Appellant's misleading, vague and false assertions, it would inevitably result in a miscarriage of justice. It is submitted that the Applicant is devoid of merit, serves no cause of justice, and has been solely advanced as a tool to harass Respondent No. 6 & 7. Moreover, Respondent No. 6 & 7 maintains a strong case on the merit in the Appeal, and any allowance of the Appellant's application would cause grave injustice.

19. In light of the foregoing, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- A. Dismiss the Application for condonation of delay of 54 days in filing the Appeal under Section 16 of the National Green Tribunal Act, 2010;
- B. Award costs in favour of the Respondent No. 6 & 7; and
- C. Pass such further or other orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the present case.



For Sungold Heights and Developers LLP
Auth. Signatory

SIGNATUREGLOBAL (INDIA) LIMITED
AUTHORIZED SIGNATORY
RESPONDENT NO. 6 & 7

THROUGH



Date:22.11.2025

PLACE: NEW DELHI

PALLAV MONGIA
ADVOCATE FOR THE RESPONDENT NO.6 & 7
C-70, 2ND FLOOR , NIZAMMUDIN EAST
NEW DELHI-110013

M: 9650530410

EMAIL: Pallav.mongia@pmlc.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

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IN

APPEAL No. 48 OF 2025

IN THE MATTER OF:

RAJESH SHARMA

...APPELLANT

VERSUS

STATE OF HARYANA & Ors.

...RESPONDENTS

AFFIDAVIT

I, Ms. Kriti Khokhar, aged 28 years S/o /
D/o Sh. R.S. Khokhar having my office at

Unit No. 101, Tower A, Signature tower
Gurgaon, Haryana posted as the Senior legal executive in the
Respondent No. 6 Company, do hereby solemnly affirm and state
as follows:

1. I am the Authorized Signatory on behalf of the Respondent No. 6 authorized vide a Board Resolution dated 15.05.25, and as such well-versed with the facts of the case and competent to depose the present Affidavit.
2. The contents of the accompanying Reply to the Application for condonation of delay have been drafted by my counsel on the basis of instructions and documents furnished by me, which I affirm to be true and correct to the best of my knowledge and belief. The legal averments and submissions contained therein have been made under the advice of my counsel, which I believe to be accurate and appropriate.



3. The Annexures to the accompanying Reply are true copies of the original.
4. The contents of the accompanying Reply are true and correct and nothing material has been concealed therefrom.

SIGNATUREGLOBAL (INDIA) LIMITED
Kirti Anand
 AUTHORIZED SIGNATORY / DIRECTOR
 DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify that the contents of the present affidavit from paragraph 1 to 4 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at _____ on this ____ day of November 2025.

SIGNATUREGLOBAL (INDIA) LIMITED
Kirti Anand
 AUTHORIZED SIGNATORY / DIRECTOR
 DEPONENT



ATTESTED

Mahender S. Punia
 MAHENDER S. PUNIA
 ADVOCATE & NOTARY
 Distt. Gurugram (Harvana) India

19 NOV 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

I.A. No. 474 OF 2025

IN

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IN THE MATTER OF:

RAJESH SHARMA

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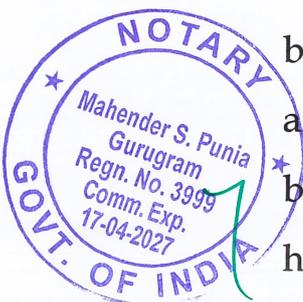
AFFIDAVIT

I, Mr. Jugal Kishor Prajapati, aged ___ years S/o /
D/o Sh. Dayaram having my office at

off: 609A, International Trade Tower ^{Nehru place} posted as the Authorised signatory in the

Respondent No. 7 Company, do hereby solemnly affirm and state as follows:

1. I am the Authorized Signatory on behalf of the Respondent No. 7 authorized vide a Board Resolution dated 15.10.25, and as such well-versed with the facts of the case and competent to depose the present Affidavit.
2. The contents of the accompanying Reply to the Application for condonation of delay have been drafted by my counsel on the basis of instructions and documents furnished by me, which I affirm to be true and correct to the best of my knowledge and belief. The legal averments and submissions contained therein have been made under the advice of my counsel, which I believe to be accurate and appropriate.



3. The Annexures to the accompanying Reply are true copies of the original.
4. The contents of the accompanying Reply are true and correct and nothing material has been concealed therefrom.

For Sungold Heights and Developers LLP

Auth. Signatory

DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify that the contents of the present affidavit from paragraph 1 to 4 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at _____ on this ____ day of November 2025.

For Sungold Heights and Developers LLP

Auth. Signatory

DEPONENT



ATTESTED

MAHENDER S. PUNIA
ADVOCATE & NOTARY
 Distt. Gurugram (Haryana) India

19 NOV 2025

Annexure R-1

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No. 380

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

Department of Town and
Country Planning and Ors.

...Defendants

MEMO OF PARTIES

1. Rajesh Sharma, aged about 51 years
S/o Late Sh. Brij Mohan Sharma,
R/o House No.1368-A,
Housing Board Colony,
Sector -9, Gurugram

2. Chander Prakash Gambhir, aged about 53 years
S/o Late Ishwar Chand,
House No 4/17, Near State Bank of India,
Shivaji Nagar,
Gurugram 122001

...Plaintiffs

Versus

1. Department of Town and Country Planning
HUDA Complex,
Sector - 14,
Gurugram

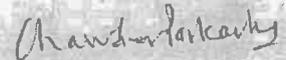
2. State Environment Impact Assessment Authority
(SEIAA), Haryana
Through Chairman
Bays No. 55-58, 1st Floor
Prayatan Bhawan,
Sector -2, Panchkula

3. State Level Expert Appraisal Committee(SEAC)
Through Chairman
Bays No. 55-58, 1st Floor,
Sector-02, Paryatan Bhawan,
Panchkula, Haryana
4. Signature Global India Limited,
Through
Sanjay Varshney, COO;
Signature Tower, Tower-A, Ground Floor,
South City – 1,
Gurugram – 122001
5. Signature Global Business Park Private Limited
Through Vineet Kumar (Authorized Representative)
Signature Tower, Tower-A, Ground Floor,
South City – 1,
Gurugram

...Defendants



PLAINTIFFS



THROUGH



ASHWINI KUMAR

Advocate

District Court Complex,

Gurugram – 122001

9811112671

Place: Gurugram

Date: 28 / 01 / 2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No. 380

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

Department of Town and
Country Planning and Ors.

...Defendants

SUIT FOR DECLARATION AND MANDATORY AND
PERMANENT INJUNCTION

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs seek leave of this Hon'ble Court to institute this present suit against the Defendants and in this regard the Plaintiffs have also preferred a separate application under section 91(1)(b) read with section 151 CPC accompanying this Plaint.
2. THAT the Plaintiffs in this present suit are public spirited persons and have filed this present suit under the provisions of Section 91 of the Code of Civil Procedure, 1908.

Chamber Clerk

Rajesh Sharma

3. That the Plaintiffs have filed this present suit due to the wrongful actions of the Defendants and such acts of the Defendants constitute wrongfulact affecting the public at large. The acts/omissions of the Defendants have not been done in good faith.

4. That the material facts of this case are as under:

a. That sometime in the months of July and August, 2024, the Plaintiffs came across projects being '*Industrial Plotted Colony*' project being developed by Defendant No.4 and an '*Industrial Park*' project being developed by Defendant No.5.

b. The '*Industrial Plotted Colony*' project being developed by Defendant No.4 is located at Village- Shidrawali District-Gurugram, Haryana on over plot area measuring 5,38,181.262m² (132.98 acre) and total builtup area 3,29,445.384m² hereinafter called (Shidrawali Project).

c. The '*Industrial Park*' project being developed by Defendant No.5 is located at Village- Bhonds, Ghamroj and Mahendwara, Tehsil- Sohna, District- Gurugram, Haryana on over plot area measuring

R. K. Sharma
Chander Parkash

5,20,779.8 m²(128.69 acres) and total built up area 5,65,119 m² hereinafter called (Bhondsi Project).

- d. That Defendant No.4 and No.5 are sister companies essentially operating from the same office and by the same set of individuals and together Defendants Nos. 4 and 5 are collectively referred to as 'Signature Builders' in this plaint.
- e. That the Signature Builders have commenced construction in both Shidrawali and Bhondsi Projects sometime in the months of June and July, 2024. That images of the construction sites along with GPS tagging and dates are annexed with the list of documents.
- f. That for the Shidrawali Project Signature Builders were issued License by Defendant No.1 being License No. 104 of 2024 dated 01.08.2024, and for the Bhondsi Project License No. 121 of 2024 dated 14.08.2024 was issued by Defendant No.1.
- g. That Signature Builders had begun construction at the project site for both projects even before License was issued by Defendant No.1.


Chandan Parkash

- h. That Signature Builders submitted necessary applications/proposals to obtain Environment Clearance (EC) for both of their projects on 16.09.2024.
- i. That for the Shidrawali Project Proposal No. SIA/HR/INFRA2/496874/2024 dated 11.12.2024 was submitted and for Bhondsi Project Proposal No. SIA/HR/INFRA2/496390/2024 dated 16.09.2024 was submitted.
- j. That as part of their respective applications for both of their projects, Signature Builders through their Authorized personnel submitted affidavits solemnly affirming that the Company had not commenced any construction work at the project sites.
- k. That prior to grant of EC, Signature Builders had commenced construction on both their project sites in clear and total disdain to their own affidavits. It is submitted that even at the time of issuance of the said affidavits, the construction at both these project sites was on full swing.
- l. That till date of filing of this present Suit, the Plaintiffs are not aware whether any EC has been

R. P. Singh
Chander Parkash

granted to either of the two projects of the Signature Builders by Defendant No.2.

- m. Plaintiff No.1 had first lodged a complaint against Signature Builders sometime on 20.08.2024 against the Bhondsi Project and against the Shidrawali Project on 23.08.2024. That both these complaints were lodged with the Ministry of Environment, Forest and Climate Change, Government of India.
- n. That the Ministry of Environment, Forest and Climate Change, Government of India vide letters dated 28.08.2024 and letter dated 17.09.2024 wrote to the Directorate of Environment & Climate Change to take necessary action on the complaint of the Plaintiff and furnish an action taken report to the Ministry.
- o. That no action was taken by the Defendant Nos.2 and 3 in respect of the Complaint of the Plaintiffs and upon the letters issued by the Ministry of Environment, Forest and Climate Change, Government of India.
- p. More specifically, The Defendant No.3 vide its 305th meeting on 29.11.2024 stated "The reply and submissions made by the PP/consultant were

R. K. Shant

Chander Kant

discussed by the committee and the reply was considered. After deliberations, the committee was of the unanimous view that this case be recommended to the SEIAA for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of Environment and Forest, Government of India to: M/s Yesha Developers LLP, M/s Unistay Hospitality Pvt. Ltd. and M/s Signatureglobal Business Park Pvt. Ltd. in collaboration with M/s Signatureglobal Business Park Pvt. Ltd. as per License No.121 of 2024, dated 14.08.2024 valid upto 13.08.2029, issued vide Endst. No.LC-5058/JE(SK)/2024 dated 16.08.2024 by DTCP, Haryana." for the Bhondsi Project.

- q. The Defendant No.3 vide its 307th meeting on 20.12.2024 stated "The reply and submissions made by the PP/consultant were discussed by the committee and the reply was considered. After deliberations, the committee was of the unanimous view that this case be recommended to the SEIAA for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of

Chander Parkash

R. K. Singh

Environment and Forest, Government of India to: M/s Sungold Heights and Developers LLP in collaboration with M/s Signatureglobal (India) Limited as per License No.104 of 2024, dated 01.08.2024 (valid upto 31.07.2029), issued vide Endst. No.LC-5139/Asstt (MS)/2024/24309 dated 01.08.2024 by DTCP, Haryana.” for the Shidrawali Project.

- r. That for both Shidrawali and Bhondsi Projects, Signature Builders commenced construction before obtaining License from Defendant No.1 or any EC from Defendant No.2, however, the Defendant No.3 has recommended grant of EC without any action taken against Signature Builders despite letters from the MoEFCC to take necessary action.
- s. Pertinently, the Ministry of Environment, Forest and Climate Change, Government of India wrote another letter dated 10.01.2025 addressed to Directorate of Environment and Climate Change stating specifically “The Ministry vide letter dated 28.08.2024 (copy enclosed) had forwarded the representation of [Plaintiff] on the above cited subject to Director-cum-Secretary to Government of Haryana, Directorate of

R. K. Sharma

Chander Parkash

Environment and Climate Change, Haryana.

However, allegedly, no action has been taken in this matter till now. [emphasis added]

- t. That despite the aforesaid complaint-cum-notice and letters issued by Government of India, no action has been taken by the Defendants *qua* Signature Builders.
5. That the Plaintiffs seeking to curb and eliminate all forms of wrongful acts done which are affecting the lives and well being of the Plaintiffs and the general public at large.
6. That it is most respectfully submitted that the Plaintiffs have in August 2024 issued complaints/notice to the Defendants and the Defendants have accepted the receipt of said complaint/notice.
7. That it is most respectfully submitted that requirement of notice under section 80 of the Code of Civil Procedure 1908 has been fulfilled.
8. That a period of two months has elapsed since the Notice-cum-complaint was first sent to the Defendants and till today no action whatsoever has been taken by the Defendants *qua*


Chandan Parkash

the complaint of the Plaintiffs and the Defendants have completely ignored the grievances of the Plaintiffs.

9. That it is most respectfully submitted that this Hon'ble Court has the requisite authority to allow the filing of this present suit under the provisions of Section 91 of the Code of Civil Procedure, 1908 as the facts as stated hereinabove clearly demonstrate wrongful acts which have been caused by the acts and omissions of the Defendants and are affecting the public at large.
10. That it is most respectfully submitted that the Plaintiffs are not required to show any specific harm caused to them or any special damage caused to them due to such wrongful acts which is affecting the public in general.
11. That it is most respectfully submitted that the Plaintiffs will not derive any personal benefit if the Hon'ble Court decrees the suit in favour of the Plaintiffs and the benefit, if any, shall be for the public in general.

R. K. Sharma

Chander Parkash

12. That this Hon'ble Court has the requisite territorial jurisdiction to entertain this present suit as the subject matter of the dispute lies within the territorial jurisdiction of this Hon'ble Court and the Defendants are also situated within the territorial jurisdiction of this Hon'ble Court.
13. That the cause of action in this matter has arisen due to the inaction of the Defendants and continues to exist even as on date.
14. That for the purposes of Court fees the suit is valued at Rs.1,000/- and commensurate Court Fees in the Amount of Rs.25/- has been affixed on the Plaint.

PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- A. Pass an order declaring that the recommendations of Defendant No.3 in its meetings Nos. 305th meeting on 13.12.2024 and 307th meeting on 20.12.2024 to Defendant

R. K. Sharma

under Parkash

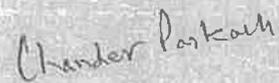
No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*; and

B. Pass an order for mandatory injunction directing the Defendants to take all steps to carry out necessary inspections of the project sites of the Signature Builders, i.e. both *Shidrawali* and *Bhondsi* Projects, to ascertain the violations of carrying out construction before obtaining EC and License by Signature Builders; and

C. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.



PLAINTIFF No.1



PLAINTIFF No.2

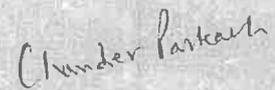
VERIFICATION

Verified at Gurugram on this 24th day of January, 2025 that the contents of paras 1 to 11 of the plaint are true and correct in the personal knowledge and the contents of paras 12 to 14 of the plaint are true and correct on the basis of legal advice

received from the counsel. The last para is the prayer before this
Hon'ble Court.



PLAINTIFF No.1



PLAINTIFF No.2

THROUGH



ASHWINI KUMAR

Advocate

District Court Complex,

Gurugram - 122001

9811112671

Place: Gurugram

Date: 24 / 01 /2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No.

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

Department of Town and
Country Planning and Ors.

...Defendants

APPLICATION ON BEHALF OF THE PLAINTIFFS
UNDER ORDER XXXIX RULES 1 AND 2 OF THE CODE
OF CIVIL PROCEDURE, 1908 SEEKING AD INTERIM EX
PARTE STAY ON ISSUANCE OF ENVIRONMENT
CLEARANCE TO DEFENDANT NO.4 AND 5

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs have filed the accompanying suit under section 91 CPC seeking *inter alia* to declare recommendations made by State Level Expert Appraisal Committee (SEAC) in its meetings Nos. 305th meeting on 29.11.2024 and 307th meeting on 20.12.2024 to Defendant No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*.
2. That the Plaintiffs reiterate all the facts and averments made in the said accompanying suit within this application and the same are not repeated herein for brevity.



Chandan Parkash

3. That the present application has been preferred seeking leave of this Hon'ble Court seeking *ad interim ex parte* stay on issuance of Environment Clearances to Defendant No.4 and 5 for both *Shidrawali* and *Bhondsi* Projects till the disposal of this suit.
4. That this present application has been preferred in good faith and *bona fide* and the same deserves to be allowed in the interest of justice.

PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- A. Pass an order granting *ad interim ex parte* stay on issuance of Environment Clearances to Defendant No.4 and 5 for both *Shidrawali* and *Bhondsi* Projects till the disposal of this suit; and
- B. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.



PLAINTIFF'S

THROUGH

Chander Parkash



ASHWINI KUMAR
Advocate
District Court Complex,
Gurugram - 122001
9811112671

Place: Gurugram

Date: 24 / 01 /2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No.

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

Department of Town and
Country Planning and Ors.

...Defendants

APPLICATION ON BEHALF OF THE PLAINTIFFS
UNDER SECTION 91 (1) (b) READ WITH SECTION 151 OF
THE CODE OF CIVIL PROCEDURE, 1908 SEEKING
LEAVE OF THIS HON'BLE COURT TO INSTITUTE THE
ACCOMPANYING SUIT

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs have filed the accompanying suit under section 91 CPC seeking *inter alia* to declare recommendations made by State Level Expert Appraisal Committee (SEAC) in its meetings Nos. 305th meeting on 29.11.2024 and 307th meeting on 20.12.2024 to Defendant No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*.
2. That the Plaintiffs reiterate all the facts and averments made in the said accompanying suit within this application and the same are not repeated herein for brevity.

Rajesh Sharma
Chander Parkash

3. That the present application has been preferred seeking leave of this Hon'ble Court to institute the accompanying suit within the provisions of section 91(1)(b) r/w section 151 CPC.
4. That the Plaintiffs have no other purpose to institute the said suit except for public benefit and therefore the same deserves to be allowed.
5. That this present application has been preferred in good faith and *bona fide* and the same deserves to be allowed in the interest of justice.

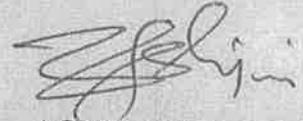
PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- A. Pass an order allowing this present application of the Plaintiffs and permit the Plaintiffs to institute the accompanying suit against the Defendants; and
- B. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.


PLAINTIFFS
Chandan Pasarkar

THROUGH



ASHWINI KUMAR

Advocate

District Court Complex,

Gurugram - 122001

9811112671

Place: Gurugram

Date: 24 / 01 /2025

//True Copy//

Annexure R-2

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Suit received by way of assignment. It be checked and regsitered.
Let notice be issued to defendants for 14.02.2025 on filing of PF, RC etc.

Date of order: 28.01.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Notices issued to defendant no.4 and 5 received back served. Notice issued to defendant no.1 to 3 not received back in any form. In the interest of justice, fresh notices to defendants be issued for 07.03.2025 on filing of copies, etc.

Date of Order : 14.02.2025

Nitin Chawla, SG-II

(Mukesh Kumar)
CJ(JD), Gurugram
(UID No.HR-0400)

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Sh. Jagmohan Krishan Dang, advocate for defendants No. 4 and 5.

Power of attorney as well as an application under Order VII Rule 11 CPC for rejection of plaint has been filed today on behalf of defendants No. 4 and 5. Reply be called for 27.03.2025. Notice issued to defendant no.1 to 3 not received back in any form. In the interest of justice, fresh notices to defendants be issued for 27.03.2025 on filing of copies, etc.

Date of order: 07.03.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.
Sh. Jagmohan Krishan Dang, advocate for defendants No. 4 and 5.

Reply on an application under Order VII Rule 11 CPC for rejection of plaint not filed. Same be called for 27.05.2025. Notice not issued to defendant no.1 to 3 by Ahlmad. He is warned to be careful in future. In the interest of justice, fresh notices to defendants be issued for 27.05.2025 on filing of copies, etc.

Date of order: 27.03.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)

Vs.

Present: None

File taken up today as the undersigned is on casual leave on 27.05.2025. Now the case is adjourned to _____ for the same purpose as already fixed. All concerned parties/Learned counsels be informed accordingly.

Date of Order: 27.05.2025

(Rupam)
CJ(JD)-cum-JMFC
Gurugram/UID No. HR0557

Rajesh Vs. Department of Town

CS-380-2025

Present: Sh Ashwani Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Case received by transfer. It be checked and registered.

Reply to application u/o VII Rule 11 CPC for rejection of plaint not filed.

On request, case is adjourned to 19.09.2025 for filing the same.

Notice not issued to defendant No.1 to 3. Let fresh notice to defendant

No.1 to 3 be issued for the date fixed on filing of PF, copy etc.

Date of Order: 03.09.2025

rekha

(Rupam)
CJ(JD) Gurugram
UID NO . HR0557

Rajesh Vs. Department of Town CS-380-2025

Present: Adv. Ms. Mansi Kaushik, proxy counsel for Sh Ashwani
Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Reply to application u/o VII Rule 11 CPC for rejection of
plaint not filed. On request of proxy counsel for plaintiff, case is
adjourned to 22.09.2025 for filing the same. Date is given on the choice
of proxy counsel for the plaintiff

Notice not issued to defendant No.1 to 3 as copy not
filed. Same be filed today itself. Thereafter, let fresh notice to defendant
No.1 to 3 be issued for the date fixed on filing of PF, copy etc.

Date of Order: 19.09.2025

rekha

(Rupam)
CJ(JD) Gurugram
UID NO . HR0557

Rajesh Vs. Department of Town

CS-380-2025

Present: Sh Ashwani Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Sh Ashwani Kumar, advocate for plaintiff appeared in person and made separate statement regarding withdrawal of the present suit in order to approach the appropriate forum seeking liberty to file afresh. In view of the statement made by counsel for plaintiff the present suit is hereby dismissed as withdrawn with liberty to file afresh before the appropriate forum. File be consigned to record room after due compliance.

Date of Order: 22.09.2025

rekha

(Rupam)

CJ(JD) Gurugram

UID NO . HR0557



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power of the United States has dominated the post-World War II era, most notably after the Cold War came to an end with the collapse of the Soviet Union. All of that, some fear, may be lost if Trump gets his way and the US abandons the principles under which the United Nations and numerous other international bodies were founded.

that he agreed with Teodoro "to strengthen operational cooperation, including joint and multinational defense trainings, port calls and informa-

tion and collaboration in order to maintain peace and stability in Indo-Pacific". Japan has had a longstanding territorial dispute with China

power, including a counter-strike capability that breaks from the country's postwar principle of focusing only on self-defence.

life into the conflict-torn coun-

and other organisations in

December, Hayat Tahrir al-

March.

PARADIP PORT AUTHORITY No. CE/PRD/ACGTS-10/24/66 dtd. 19.02.2025 a-TENDER CALL NOTICE Name of the work : Road Widening and Restoration/Repair of Divider from Gate No.2 to BOT Substation Square. Estimated Cost: Rs.4,24,97,225.82. Last Date & time of submission : dt.11/03/2025 up to 17.00 Hrs. Refer our Website for details eprocure.gov.in/eprocure/app Sd/- E.E, PRD, PPA PPA/PR/64/2024-2025 dtd.24.02.2025

PUBLIC NOTICE Be it known to all that I, SEEMA DABAS W/O BALDEV SINGH R/O GH-1/214, FF, PASCHEM VIHAR, DELHI-63, I am the mutatee/legal owner of GH-1/214, FF, PASCHEM VIHAR, DELHI-63, FILE NO. M-36(23)1566/IV/RPS which is allotted by the DDA. I have lost the Original Allotment-Cum-Demand Letter, Handing over Possession Letter & NOC for water & electric connection of the above Flat. FIR/NCR to this effect has lodged in P.S. Crime Branch, Delhi vide LR No. 2612548/2025, Dated 24-02-2025. Any person(s) claiming any right, interest, having any objection or found in possession of original documents, may write/contact with above named person at above address/phone No. 9958187166 within 15 days from the date of publication of this notice. Any person claiming any right, interest, or having any objections with respect to this property can also personally inform/contact me.

PUBLIC NOTICE I, Ashwani Sharma, son of Late Sh. Dinesh Kumar, resident of 578, Sector-15, Part-1, Gurugram do hereby solemnly affirm and declare as under: 1. That I am contesting the election of Member from Ward No. 13 of the Municipal Corporation Gurugram as a candidate set up as Independent. 2. That I hereby declare that, at the time of filing of the nomination form, a criminal case bearing FIR. No. 0288/2017, registered at Police Station Civil Lines, Sector-15, Part-2, Opp. Galaxy, Gurguram under Section 279, 336, 337 & 338 of the Indian Penal Code 1860 is under trial adjudication against me before the Hon'ble Court of Ms. Anshuman, Judicial Magistrate, 1 Class, Gurugram, vide case No. HRGR 030261232017 (Ch11895).

PUBLIC NOTICE Known to all through this public notice that my clients Sh. Kishan Pal S/o Late Sh. Hari Singh and his wife Smt. Saroj R/o H.No-104, Sunder Pur, Delhi-36, have debarred their son namely Yogender (adhar No- 566914835113) and his wife Asha (Aadhar No-265924428522) from their all movable and immovable properties and have severed all relations from them, due to their irresponsible & quarrelsome behavior, if anybody deals with them, in that circumstances my clients shall not be responsible for the same. ARUN RAGHAV E. No. D/2944/2006 Advocate DELHI HIGH COURT Ch. No. G-220, KarKardoma Court Delhi-110032, Mob. 9811521298

Public Notice The Uttar Bharat G.E.CO-OP Group Housing Society Ltd. Plot No.361, B-Block, Basement, Near Ambrahi Village, Sec-19, Dwarka, New Delhi 110075 In pursuance of Rule 19(2) of the DCS Rules, 2007, applications are invited from the general public of Delhi as to comply the conditions laid down in Rules 19 and 20 of the DCS Rules, 2007, for filling up five vacancies in the Uttar Bharat G.E. Co-operative Group Housing Society Ltd. (Regd. No. 973/GH), Regd. Office: Plot No. 361, B-Block, Basement, Near Ambrahi Village, Sector-19 Dwarka, New Delhi-110075, which have arisen due to the resignation of members. Interested person can collect the application form in person only from the above-mentioned society office on 25-02-2025 between 10.00 AM and 3.00 PM, upon payment of Rs.500/- in Cash. The application form and accompanying documents must be completed in all respects and submitted along with an amount of Rs.20,12,110/- (Rupees Twenty lakh two thousand one hundred ten only) through a Bank Demand Draft(D/D) or Pay Order (PO) in favour of "The Uttar Bharat Govt. Employees Co-op Group Housing Society Limited". This amount includes share money, land money, admission fee, and Land money interest. The last date for submission of the completed application form, required documents, and DD/PO is 4-3-2025 between 11:00 AM & 2:00 PM. If the number of applications exceeds the number of vacancies, a draw of lots will be conducted under the supervision of the Registrar, Cooperative societies, Government of NCT of Delhi, Old Court Building, Parliament Street, New Delhi-110001. Applicants will be informed of the draw details in due course. The Bank DD/PO of unsuccessful applicants can be collected from the society office one week after the draw of lots. Sd/- Secretary-Uttar Bharat G.E. CGHS Ltd.

PUBLIC NOTICE It is to inform to the public at large that Mrs. Babita Gautam who is purchasing the Residential Property area measuring 270 sq.yds., Khasra No.505/9/5, Village Chhajajara, Noida, Pargana and Tehsil Dandi, Distt. Gautam Budh Nagar, U.P. from Mr. Nitin Yadav & Mrs. Sarita Devi who were became owners after the Death of Mr. Jagsen Yadav and Mr. Jagsen Yadav was owner through Sale Deed dated 02-08-2023 (Doc. No.5542) and same to be financed & mortgaged by Fedbank Financial Services Limited. That, (1) Original Sale Deed dated 01-11-2008 (Doc. No.3712) in favour of Mr. Sunil Kumar, (2) Original Sale Deed dated 26-09-2016 in favour of Mr. Dinesh Kumar and Mr. Rajeev, (3) Original Sale Deed dated 02-07-2021 (Doc. No.3033) in favour of Mrs. Prema Devi, (4) Original Correction Deed in favour of Mrs. Prema Devi, (5) Original Gift Deed dated 05-08-2022 (Doc. No.5041) in favour of Mr. Vipin, (6) Original Correction Deed in favour of Mr. Vipin, all the above mentioned documents from (1) to (6) has been misplaced. To comply the requirements of BANK/NBFC, we give this public notice that if any person, having any type of claim /right/interest/creating mortgage over the said property, may inform in writing, at the address mentioned below, about his objections within 7 days, failing which it shall be presumed that the said property is free from all type of Encumbrances, lien etc. Lucam Legal LLP B-43B, Second Floor, Opp. SBI Bank Sector 2, Noida UP-201301 Contact No.0120-4299379

PUBLIC NOTICE Notice is hereby given to the General Public that Miss Anshika D/o Mr. Shahzad Ahmed is the owner of Residential Built-up Second Floor, (Without roof rights), Built on bearing Property No. P-186, area measuring 80 Sq. Yards, i.e. 66.88 Sq. Mtrs., out of Khasra No. 361, situated at village of Chandrawali Alias Shabdara, Gali No. 10, Bhatt Colony Iliqa Shabdara Delhi-110032, by virtue of Relinquishment Deed dated 09.08.2023, as Doc. No. 7979, executed by (1) Mr. Shahzad Ahmed, (2) Mr. Adnan & (3) Miss Sana, same to be financed by SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), General public hereby informed that if anybody has any charge/interest/lien in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 07 days of the present. Rahul Raj Parkak, Advocate SG Associates (Law Firm) FF-18, Lotus Pond Plaza, Vaidhar Khand, Indirapuram, Ghaziabad (UP) E-mail: rparak1992@gmail.com, Ph: 781117264, 01294410309

THE KANGRA CO-OPERATIVE BANK LTD. C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110056 Phone : 011-25611042, 25611043, 25611044 E-mail: legal@kangrabank.com, legal@kangrabank.com Website: www.kangrabank.com APPENDIX IV [See rule 8(1)] POSSESSION NOTICE (For Immovable property) Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110056, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank has issued a demand notice on dated: 01-09-2024, calling upon the borrower & Mortgagor namely Smt. Sangeeta Gupta W/o. Sh. Raj Kumar Gupta R/o. 1365, Ground Floor, Gali No.8, Govind Puri, Kalkaji, New Delhi-110019, and Smt. Sangeeta Gupta W/o. Sh. Raj Kumar Gupta, C/o. M/s Laxmi General Stores, 1314, Ground Floor, Gali No.10, Govind Puri, Kalkaji, New Delhi-110019, to repay the amount mentioned in the notice being Rs.7,74,265/- (Rupees Seven Lakhs Seventy Four Thousand Two Hundred Sixty Five Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice. The above mentioned borrower & mortgagor having failed to repay the amount, notice is hereby given to the borrower & mortgagor and the public in general that the Bank has taken Symbolic possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 21st day of February 2025. The borrower & mortgagor in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs. 7,74,265/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. The borrower & mortgagor attention is also being invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY The property under consideration is Built-UP Shop at Ground Floor (without roof rights) area measuring 19 sq. Yds. (15.884 Sq. Meters). All that part and parcel of the SHOP NO.1, ON GROUND FLOOR (WITHOUT ROOF RIGHTS) AREA MEASURING 19 SQ. YDS. (15.884 SQ. METERS) OF PROPERTY NO.1314-B, GALI NO. 13, OUT OF KHASRA NO.93, SITUATED AT GOVINDPURI, KALKAJI, NEW DELHI-110019, Falling under the Registration of Sub-Registrar-V, Delhi. (HARISH KUMAR) AUTHORISED OFFICER THE KANGRA CO-OPERATIVE BANK LTD. HEAD OFFICE AT, C-29, COMMUNITY CENTRE, PANKHA ROAD, JANAKPURI, NEW DELHI-58. DELHI. DATED : 2102-2025

PUBLIC NOTICE The Public at large is hereby notified / informed on behalf of my client Shri Sajid Ahmed Aged 69 years S/o Late Shri Azimullah R/o E-419, First Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044 that my client do hereby disown and disinherit his two sons; daughters-in-law and daughter namely (i) Shri Anwar, daughter-in-law Smt. Anjum Saifi both R/o E-419, Third Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044; (ii) Shri Akbar Khan, daughter-in-law Smt. Imrana Saifi both R/o of E-419, Second Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044 and (iii) Smt. Parveen alias Rukhsana W/o Shri Saqeer both R/o Sangam Vihar near Asthal Mandir, South Delhi-110062 including all their legal heirs/successors etc. for their continued misconduct, misbehaviour, harassment, humiliation and misdeeds towards my client. These persons, their legal heirs/successors etc. shall not inherit any of movable and immovable properties of my client nor be entitled to any share in movable/immovable properties or any other assets etc. of my client in any manner whatsoever and they shall further not be entitled to the probate of any will of my client. To put to notice one and all that my client has no concerns either with them or their legal heirs/successors etc. in any manner. Any person dealing or transacting with the aforesaid persons in any respect concerning my client or his properties and assets etc. shall be doing at his or her own risk, cost and peril and the general public kindly take note thereof. Sd/- Dushyant Dahiya (Advocate) Office-407, Vishal Bhowan, 95 Nehru Place, New Delhi-110019. PD(1577)C



CHANGE OF NAME

I, Nongmatthem Romi Devi, D/o Nongmatthem Koireng Singh R/o Wangjing Khunou Awang Leikai, P.O. Chairel, P.S. Wangoo, District Kakching, Manipur hereby declare that Nongmatthem Romi Devi and Nongmeithem Romi Devi are one and the same person. PD(1573)C

I, No.14656025M Hav Sandeep Bhattacharjee, Serving at 71 ENGR REGT (LRW) PIN- 914071, C/O 56 APO, inform that in my service records my Wife's name is wrongly mentioned as Haimantee. Her correct name is Haimantee Bhattacharjee which may be amended accordingly. PD(1574)C

I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill-Dhuriya, PO- Ahraura, Dist-Mirzapur, U.P.- 231301, have changed my daughter's name from Sandhya Kumari to Sandhya Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1579)C

I, Anju Binu D/o- JC-304169L Sub Maj Binu Gopal, R/o- Kottarathil Ezhanthala, Thekuthode (PO), Thannithode, Pathanamthitta (DT), Kerala - 689699, have changed my name from Anju Binu to Anjali Binu, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1576)C

I, Vitthal, Father of No.14848522L Hav Parkhe Vijay Vitthal, R/o- Vill-Raygavhan, Post-Dhawalgaon, Teh-Shrigonda, Dist-Ahmadnagar, Maharashtra- 413702, have changed my name from Vitthal to Vitthal Baba Parkhe, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1577)C

I, Babal Parkhe, Mother of No.14848522L Hav Parkhe Vijay Vitthal, R/o- Vill-Raygavhan, Post-Dhawalgaon, Teh-Shrigonda, Dist-Ahmadnagar, Maharashtra- 413702, have changed my name from Babai Parkhe to Babai Vitthal Parkhe, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1578)C

I, MR-09130K LT COL J P Dharmanna R/o- Gurukrupa Niwas, Pansare Nagas, Ram Galli, Near Pansare School, Dharmabad, Maharashtra- 431809, have changed my name from J P Dharmanna to Prashant Dharmanna Jindamwar, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1579)C

I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill-Dhuriya, PO- Ahraura, Dist-Mirzapur, U.P.- 231301, have changed my son's name from Prince Kumar to Prince Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1580)C

I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill-Dhuriya, PO- Ahraura, Dist-Mirzapur, U.P.- 231301, have changed my son's name from Shubham to Shubham Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1581)C

PUBLIC NOTICE Information is given to general public at large that Mrs. Sanju Devi W/o Mr. Anandra Thakur who is/are purchasing the Flat No. 201, measuring around 70 Sq. Yds, on the Ground Floor, in a property out of Khasra No. 599, situated in Village Chhattarpur, Near Durga Ashram, New Delhi - 110074 from Mr. Bjoy Bhattacharya S/o Mr. Surya Bhattacharya who was the owner of property by virtue of Notarized Document No. 19882) executed by Mr. Devender Kumar Sharma S/o Mr. Patiram Sharma, registered in SR-LONI, Ghaziabad, Registration Particular page are not available of Original Sale Deed Dated 09.12.2010, (Document Number 27353), executed by Mr. Eaj S/o Mr. Alias Thakur Attorney Mr. Onkar S/o Mr. Kowal in favour of Mohd Iqbal S/o Mr. Nabbi Bakas with our client in respect of the said property and our client intend to mortgage the above mentioned property against the financial assistance from Hero Housing Finance Ltd. Any person having any type of claim/right/title/interest over the said property is/are may inform undersigned within 10 days at below mentioned address: NCR LAW ASSOCIATES Advocate & Consultants Mob. Nos. 9999721152/ 9999826427

PUBLIC NOTICE Information is given to general public at large that Mr. Sonu S/o Mr. Gangra Ram is the owner of RESIDENTIAL PLOT of land area measuring 50 sq. yds, i.e. 41.80 sq. mtrs, out of Khasra No. 528m, situated in the area of village Elaichpur Loni, Pargana and Tehsil Loni, Ghaziabad U.P. acquired by virtue of Sale Deed dated 14.11.2024 (Document No. 19882) executed by Mr. Devender Kumar Sharma S/o Mr. Patiram Sharma, registered in SR-LONI, Ghaziabad, Registration Particular page are not available of Original Sale Deed Dated 09.12.2010, (Document Number 27353), executed by Mr. Eaj S/o Mr. Alias Thakur Attorney Mr. Onkar S/o Mr. Kowal in favour of Mohd Iqbal S/o Mr. Nabbi Bakas with our client in respect of the said property and our client intend to mortgage the above mentioned property against the financial assistance from Hero Housing Finance Ltd. Any person having any type of claim/right/title/interest over the said property is/are may inform undersigned within 10 days at below mentioned address: NCR LAW ASSOCIATES Advocate & Consultants Mob. Nos. 9999721152/ 9999826427

PUBLIC NOTICE M/s Signatureglobal (India) Limited has been granted Environmental Clearance for Industrial Plotted Colony at Village Shidrawal, Tehsil Manesar, District-Gurugram, Haryana vide letter EC Identification No. SEAC/NR/2024/266 dated 19.02.2025. The copy of clearance along with the conditions to be complied with is available at office of the Haryana State Pollution Control Board on the website of the MOEF&CC at http://parivesh.nic.in and at registered office of the company at 13th Floor, Dr. Gopal Dass Bhowan, 28 Barakhamba Road, Connaught Place, New Delhi, 110001 and also on website of the company at www.signatureglobal.in. Sd/- Authorised Signatory For Signatureglobal (India) Limited CIN: L70100DL200PLC104767 Address: 13th Floor, Dr. Gopal Dass Bhowan, 28 Barakhamba Road, Connaught Place, New Delhi-110001

PUBLIC NOTICE M/s Signatureglobal Business Park Private Limited has been granted Environmental Clearance for Industrial Plotted Colony Project at Village-Bhondsi, Ghamraj and Mahendwara, Tehsil-Sohna, District- Gurugram, Haryana vide EC Identification No. SEAC/NR/2024/411 dated 17.02.2025. The copy of clearance along with the conditions to be complied is available at office of the State Environmental Impact Assessment Authority, Haryana and on the website of the MOEF&CC at http://parivesh.nic.in. Also available at the registered office of the company at 13th Floor, Dr. Gopal Dass Bhowan, 28, Barakhamba Road, Connaught Place, New Delhi and also on website of the company at www.signatureglobal.in. Sd/- Authorised Signatory For Signatureglobal Business Park Private Limited CIN: U70109DL2019PTC36164 Address: 13th Floor, Dr. Gopal Dass Bhowan, 28 Barakhamba Road, Connaught Place, New Delhi-110001

Form No. INC-19 Notice [Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014] 1. Notice is hereby given that in pursuance of sub-section (4)(ii) of section 8 of the Companies Act, 2013, an application has been made by Cancare Foundation (CIN U85100DL2009NPL187598) to the Registrar of Companies, Delhi, for revocation of the license issued to it under section 8(5) of the Companies Act, 2013 (formerly Section 25(1)(a) of the Companies Act, 1956). Upon the cancellation of the license, the company will be required to add the word "Private Limited" to its name in place of "Foundation" Following the conversion, the company intends to apply for striking off from the Registrar of Companies. 2. Principal objects of the company after the revocation of the license, in accordance with the provisions of Section 8(4)(iii) of the Companies Act, 2013, shall be as follows: • To carry out any activities necessary for fulfilling the legal requirements to complete the conversion and subsequent striking off process as per the provisions of the Companies Act, 2013. • To wind up the operations of the company and comply with the statutory procedures for striking off the company from the Registrar of Companies. • To discharge any outstanding liabilities or obligations of the company, including but not limited to debts, dues, and contractual obligations, ensuring the company is compliant with all regulatory and legal requirements. • To transfer or liquidate assets in accordance with the rules set forth by the Ministry of Corporate Affairs for companies undergoing the striking-off process. • To ensure compliance with all requirements set forth by the Registrar of Companies, ensuring the company's records are cleared and all formalities are completed to initiate the striking-off process under section 248 of the Companies Act, 2013. 3. A copy of the draft memorandum and articles of the proposed company may be seen at the registered office of the company at D-21, Tandon Road, Adarsh Nagar, Delhi-110033, India. 4. Notice is hereby given that any person, firm, company, corporation, or body corporate objecting to this application may communicate such objection to the Registrar at Delhi within 30 days from the date of publication of this notice by a letter addressed to: The Registrar of Companies, Delhi & Haryana, Address: 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019, India. A copy of the objection must also be forwarded to the applicant at the registered office address: D-21, Tandon Road, Adarsh Nagar, Delhi - 110033, India. Name (s) of Applicant: For Cancare Foundation Sanjay Gupta Director DIN: 00094635 Date: 24th Feb, 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 48 OF 20255

IN THE MATTER OF:
RAJESH SHARMA

...APPELLANT

VERSUS

UNION OF INDIA & Ors.

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Ms. Kriti Khokhar s/d/o R.S. Khokhar aged about 28 the authorized representative of Respondent No. 6, M/s Signature Global (India) Ltd. having my registered address at unit No. 101, T-A, Signature tower south city-1, gurgaon do hereby appoint Mr. Pallav Mongia, Ms. Ishita Nayak, and Kashish Lalwani, to be Advocate/s in the above noted cause and authorize him/ them to act, appear, and plead in the above named cause in this Court or in other Court/s in which the same be tried or heard and also in the appellate Courts;

To sign, file, verify and present pleadings, replications, appeals cross/objections or petition for executions, review, revision, restoration, withdrawal, compromise and to file replies to petitions, objections or affidavits as may be deemed necessary or proper for the prosecution of the said cause in all its stages; To file and take back documents;

To withdraw or compromise the said cause or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause; To take out execution proceedings; To deposit, withdraw and receive monies, cheques and amounts refunds of court fee etc. and grant receipt thereof and to do all other acts and thing which may be necessary to be done for the progress of and in the course of the prosecution of the said cause' And I/we undersigned do hereby agree to ratify and confirms all acts done by the Advocate or his substitute in the matter as my/ our own act/s, as if done by me/us to all intents and purpose; And I/we undertake that I/we or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance, when the cause is called;

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute or his substitute responsible for the result of the said cause as a consequences of his absence from Court when the said cause is called for hearings or for any negligence of the said Advocate/s or his substitute; And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate, remaining unpaid, he shall be entitled to withdraw from the prosecution of the cause until same is paid.

IN WITNESS WHEREOF I/we do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 19 day of November 2025.

Advocates

Pallav

Pallav Mongia, Adv.

D/1462/2010

Ishita

Ishita Nayak, Adv.
D/13339/2025

Kashish

Kashish Lalwani, Adv.

D/17226/2025

For Signature Global (India) Limited

Client

Kriti Khokhar
Authorized Signatory

I identify the signature

Pallav



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF SIGNATUREGLOBAL (INDIA) LIMITED HELD ON THURSDAY, 15TH MAY, 2025

AUTHORISATION TO REPRESENT ON BEHALF OF THE COMPANY BEFORE JUDICIAL/NON-JUDICIAL BODY AND OTHER AUTHORITIES

”Resolved that in supersession to the earlier resolution passed by Board of Directors in its meeting held on 7th January, 2025, Mr. Vineet Maheshwari (PAN: AFXPM9686C), Authorised Person, Mr. Siddhartha Kapoor (PAN: BGQPK3764C), Assistant Vice President- Legal, Mr. Vedant Batra (PAN: CRXPB0736L), Assistant General Manager- Legal, Ms. Niyati Malik (PAN: DCWPM2166J) Manager, Ms. Kriti Khokhar (PAN: EFDPK8223M), Senior Executive-Legal, Ms. Anisha Mitra (PAN: BLHPM6646M), Authorised Person, Mr. Amaijeet Singh (PAN: DINPS1845H), Assistant Manager, Mr. Kapil Bakshi (PAN: CRGPB4765E), Authorised Person and Ms. Mansi Pahel (PAN: ETAPP7205M), Authorised Person of the Company (hereinafter referred as the Authorised Representatives), be and are hereby severally authorized and empowered to do the following acts, deeds and things for and on behalf of the Company:

To appear and represent the Company before any court of Law/Quasi-Judicial Body(ies)/Statutory Authority(ies)/ Forum(s), Comraission(s), Tribunals, Police Authority(ies) etc. including but not limited to District Court(s), Consumer Commision(s), Real Estate Regulatory Authority(ies), Tribunal(s), High Court(s), Supreme Court in any and all proceedings whether civil and/or criminal and/or revenue etc, and to make statement for and on behalf of the Company and to sign, verify, execute, affirm and present plaints, complaints, petitions, affidavits, applications, objections, replies, review, revision, appeal, and Vakalatnama and/or any other papers, or other petitions, to inspect the file and take notes and apply and receive certified copy thereof, to engage advocate(s) /law professionals/consultants for the purposes, if required, to adduce evidence, to give statement and enter into compromise, accept the payment, withdraw the suit, to admit or deny any document, to receive and hand over the document, to apply for transfer of case from one court to another court as may be deemed necessary, and to file the same before the appropriate Court and to appear and represent the Company and seek refund, if any, and to file and take back documents and papers from the court and to bring, prosecute, defend all action, suits claims, complaints, demands, and proceedings in respect of or affecting the cases(s), and for that purpose to appear and act for and on behalf of the Company.

Resolved further that the aforesaid Authorised Representatives of the Company be and are hereby severally authorized and empowered to sign and execute settlement deeds with customers / allottees, file complaints or submit replies to complaints/ show cause notices or to make other communication with DTCP Department and to represent and appear before them on behalf of the Company.

Resolved that any act, deed or thing done by any of the aforesaid Authorised Representatives of the Company for and on behalf of the Company and in the manner aforesaid shall be deemed as has been done by the Company and shall be binding on the Company.

Resolved further that the dfuiesakl Authorised Representatives of the Company shall ensure the strict confidentiality of the information in their possession or brought to their knowledge and shall not disclose /share, directly or indirectly, such information to any person except for legitimate purpose nor shall use or exploit such information for any personal benefit and shall refrain from disclosing/ sharing such information to any person that could benefit competitor(s) of the company.

SIGNATUREGLOBAL (INDIA) LIMITED
CIN: L70100DL2000PLC104787

Regd. Off : 13th FLOOR DR. GOPAL DAS BHAWAN, 28 BARAKHAMBA ROAD, NEW DELHI- 110001 Phone: 011-49281700
Corp. Off. : UNIT NO.101,GROUND FLOOR, TOWER-A, SIGNATURE TOWER, SOUTH CITY-1 GURUGRAM HR- 122001 Phone: 0124-4398011
E-mail: compliance@signatureglobal.in, Website: www.signatureglobal.in



Resolved further that the aforesaid Authorised Representatives of the Company shall not sub-delegate any of the aforesaid powers and authorities that have been delegated to them vide this resolution unless such sub-delegation is expressly permitted by another Board Resolution or in writing by any one of Mr. Pradeep Kumar Aggarwal, Chairman and Whole-time Director; Mr. Lalit Kumar Aggarwal, Vice- Chairman and Whole-time Director; Mr. Ravi Aggarwal, Managing Director and Mr. Devender Aggarwal, Joint Managing Director of the Company.

Resolved further that the aforesaid powers and authorities entrusted to the aforesaid Authorised Representatives of the Company shall be valid, effective and exercisable by them so long as they are in the employment of or are associated with Company or unless revoked by the Board or by any one of Mr. Pradeep Kumar Aggarwal, Chairman and Whole-time Director; Mr. Lalit Kumar Aggarwal, Vice- Chairman and Whole-time Director; Mr. Ravi Aggarwal, Managing Director and Mr. Devender Aggarwal, Joint Managing Director of the Company, in writing.

Resolved further that Mr. Pradeep Kumar Aggarwal, Chairman and Whole-time Director; Mr. Lalit Kumar Aggarwal, Vice- Chairman and Whole-time Director; Mr. Ravi Aggarwal, Managing Director; Mr. Devender Aggarwal, Joint Managing Director and Mr. M R Bothra, Company Secretary of the Company be and are hereby severally authorised to give certified true copy of this resolution on behalf of the Company.”

For SIGNATUREGLOBAL (INDIA) LIMITED



M R BOTHRA
COMPANY SECRETARY
M. NO.: F6651
ADDRESS: 2890/1, RANI BAGH
DELHI 110034



SIGNATUREGLOBAL (INDIA) LIMITED
 CIN: L70100DL2000PLC104787

Regd. Off : 13th FLOOR DR. GOPAL DAS BHAWAN, 28 BARAKHAMBA ROAD, NEW DELHI- 110001 Phone: 011-49281700
 Corp. Off. : UNIT NO.101,GROUND FLOOR, TOWER-A, SIGNATURE TOWER, SOUTH CITY-1 GURUGRAM HR- 122001 Phone: 0124-4398011
 E-mail: comnlance@signatureglobal.in, Website: www.signatureglobal.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 48 OF 20255

IN THE MATTER OF:
RAJESH SHARMA

...APPELLANT

VERSUS

UNION OF INDIA & Ors.

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Jugal Kisor Prajatapati, s/d/o shri Dayaram aged about _____ the authorized representative of Respondent No. 7, Sungold Heights and Developers LLP having my registered address at 609 A International Trade Tower do hereby appoint **Mr. Pallav Mongia, Ms. Ishita Nayak**, and **Kashish Lalwani**, to be Advocate/s in the above noted cause and authorize him/ them to act, appear, and plead in the above named cause in this Court or in other Court/s in which the same be tried or heard and also in the appellate Courts;

To sign, file, verify and present pleadings, replications, appeals cross/objections or petition for executions, review, revision, restoration, withdrawal, compromise and to file replies to petitions, objections or affidavits as may be deemed necessary or proper for the prosecution of the said cause in all its stages; To file and take back documents;

To withdraw or compromise the said cause or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause; To take out execution proceedings; To deposit, withdraw and receive monies, cheques and amounts refunds of court fee etc. and grant receipt thereof and to do all other acts and thing which may be necessary to be done for the progress of and in the course of the prosecution of the said cause' And I/we undersigned do hereby agree to ratify and confirms all acts done by the Advocate or his substitute in the matter as my/ our own act/s, as if done by me/us to all intents and purpose; And I/we undertake that I/we or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance, when the cause is called;

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute or his substitute responsible for the result of the said cause as a consequences of his absence from Court when the said cause is called for hearings or for any negligence of the said Advocate/s or his substitute; And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate, remaining unpaid, he shall be entitled to withdraw from the prosecution of the cause until same is paid.

IN WITNESS WHEREOF I/we do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 19 day of November 2025.

Advocates

Pallav

Pallav Mongia, Adv.

Kashish

Kashish Lalwani

[Signature]
Aut. Signatory
Client

I identify the signature

Ishita

Ishita Nayak, Adv.
D/13339/2025



Pallav

263

SUNGOLD HEIGHTS AND DEVELOPERS LLP 47

LLPIN: AAH-2448

REGD. OFF.: 609A 6TH FLOOR BLOCK E INTERNATIONAL TRADE TOWER
NEHRU PLACE, SOUTH DELHI, NEW DELHI, DELHI, INDIA, 110019

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DESIGNATED PARTNERS OF SUNGOLD HEIGHTS AND DEVELOPERS LLP HELD ON WEDNESDAY, OCTOBER 15, 2025 AT 609A, 6TH FLOOR, BLOCK E, INTERNATIONAL TRADE TOWER, NEHRU PLACE, SOUTH DELHI, NEW DELHI-110019

AUTHORIZATION TO MR. JUGAL KISHOR PRAJATAPATI TO APPEAR AND REPRESENT ON BEHALF OF THE COMPANY BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

“RESOLVED THAT pursuant to the notice received from the Hon’ble National Green Tribunal, New Delhi, in connection with the Appeal filed by the Appellant, wherein the matter was listed on 15th July 2025, Mr. Jugal Kishor Prajapatati (Authorised representative), be and is hereby authorized to appear and represent before the Hon’ble National Green Tribunal, New Delhi, on behalf of the Company in the said matter on 23rd September 2025 and on any adjourned or subsequent dates of hearing.

RESOLVED FURTHER THAT Mr. Jugal Kishor Prajapatati (Authorised representative) is hereby authorized to engage and instruct an Advocate, Solicitor, or Legal Counsel of his choice for filing reply, response, affidavit, vakalatnama, records, documents, or any other pleading as may be required or directed by the Hon’ble National Green Tribunal.

RESOLVED FURTHER THAT Mr. Jugal Kishor Prajapatati is also authorized to sign, affirm, verify, execute, modify and file any reply, affidavit, statement, application, or document, including Affidavit of Service, and to produce original records before the Tribunal, and to take all such steps, acts, and deeds as may be necessary or expedient for proper representation and compliance with the directions of the Hon’ble Tribunal.

RESOLVED FURTHER THAT a certified true copy of this resolution be issued to the concerned authorities, legal counsel, and any other person as may be required for giving effect to this resolution.”

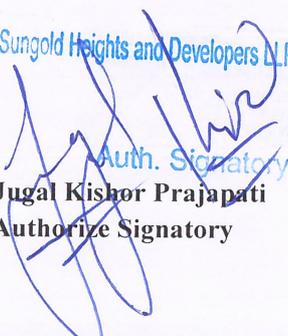
CERTIFIED TO BE TRUE

For SUNGOLD HEIGHTS AND DEVELOPERS LLP

For Sungold Heights and Developers LLP

Auth. Signatory

Jiten Masand
Designated Partner
Din No.- 09083497

For Sungold Heights and Developers LLP

Auth. Signatory
Jugal Kishor Prajapatati
Authorize Signatory



Ishita Nayak <ishitanayak2001@gmail.com>

Advance service of Reply to the I.A. No. 474 of 2025 on behalf of Respondent No. 6 & 7 in the matter of Appeal No. 48 of 2025 of Rajesh Sharma v. State of Haryana & Ors.

1 message

Ishita Nayak <ishitanayak2001@gmail.com>

Sat, Nov 22, 2025 at 3:04 PM

To: "info@ralo-associates.com" <info@ralo-associates.com>

Respected Sir,

Please find attached the Reply to the I.A. No. 474 of 2025 on behalf of Respondent No. 6 & 7 in the matter of Appeal No. 48 of 2025 of Rajesh Sharma v. State of Haryana & Ors.



Reply on behalf R6 and R7 (final).pdf

Thanks & Regards,

Ishita Nayak

Associate of Pallav Mongia Law Chambers